

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.1201 of 1995

DATE OF ORDER:17.6.96

BETWEEN:

1. A.Gopi,
2. J.Munikrishnaiah,
3. T.Nagaiah,
4. M.Venkatasubbaiah,
5. T.Subbaiah,
6. P.Munisankaraiah,
7. P.Muni Kesava,
8. K.Parthasarathy,
9. B.Kumar Swamy,
10. M.Chinna Chengaiah,
11. N.Radha Krishna,
12. N.Ramaiah,
13. R.Chengal Rayulu,
14. T.Sreenivasulu,
15. G.Chandra,
16. M.N.Mogilappa,
17. Pundla Gangaiah,
18. Pachuri Chandraiah.

.. Applicants

and

1. The General Manager,  
South Central Railway,  
Secunderabad,
2. The Chief Personnel Officer,  
S.C.Railway, Railnilayam,  
Secunderabad,
3. The Dy.Chief Mechanical Engineer,  
Carriage Repair Shop,  
Sattipally (Post) Tirupathi,  
Chittoor district,
4. The Workshop Personnel Officer,  
Carriage Repair Shop,  
Sattipally (Post) Tirupathi,  
Chittoor district.

.. Respondents

COUNSEL FOR THE APPLICANTS: Shri K.SUDHAKAR REDDY

COUNSEL FOR THE RESPONDENTS: SHRI N.V.RAMANA,SC FOR RLYS.

Shri S.Ramakrishna Rao, Advocate  
for proposed Respondent

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE)

JUDGEMENT

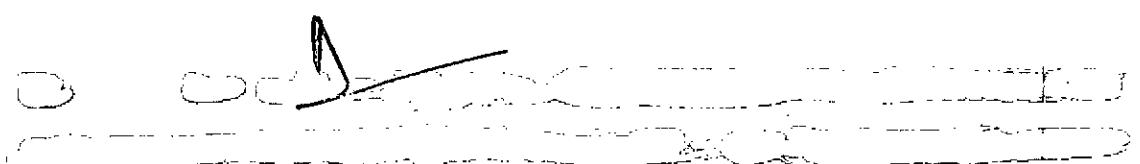
(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Shri K.Sudhakar Reddy, learned counsel for the applicant and Shri V.Rajeswara Rao for Shri N.V.Ramana, learned standing counsel for the respondents.

2. This O.A. is filed for direction to the respondents to consider the applicants numbering 18 in this OA for appointment in Group-D posts in the existing vacancies and not to issue appointment orders to substitutes to whom screening was conducted on 6.10.95 in terms of the letter No.T/R/P/564/Sub, dated 30.9.95.

3. This OA was admitted on 10.10.95 and interim order was given to the effect that the respondents are directed "not to issue any order regularising the substitutes who are proposed to be screened as can be seen from the Dy.CME's letter dated 19.9.95 and 30.9.95". However, liberty was given to the respondents to take up and complete the process of screening, but no final orders shall be issued till further orders from this Tribunal.

4. Today the learned standing counsel for the respondents, Shri V.Rajeswara Rao for Shri N.V.Ramana submitted that out of the 18 applicants, 12 are appointed and rest six are also under consideration for appointment. Shri Sudhakar Reddy, learned counsel for the applicants has submitted that the submissions made by the learned standing counsel is in order and in view of the same he wants to withdraw the OA as infructuous.



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O.A. NO. 1201/95

Copy to:

1. The General Manager,  
South Central Railway,  
Secunderabad.
2. The Chief Personnel Officer,  
South Central Railway,  
Railnilayam,  
Secunderabad.
3. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shop,  
Sattipally (Post), Tirupathi,  
Chittoor District.
4. The Work Shop Personnel Officer,  
Carriage Repair Shop,  
Sattipally (Post), Tirupathi,  
Chittoor District.
5. One copy to Mr. K. Sudhakar Reddy, Advocate,  
CAT, Hyderabad.
6. One copy to Mr. N. V. Ramana, Addl. CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One copy for duplicate.
- 9) *one copy to Mr. S. Ram Krishnam, Advocate  
for the proposed Resdltt.*

YLKR

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19/6/96

C.C.VY

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 17-6-96

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. No.

in

D.A. NO. 1201/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक विधिकारी  
Central Administrative Tribunal

ज्ञापन/DESPATCH

18 JUN 1996 New

हैदराबाद बैंच/कोर्ट  
HYDERABAD BENCH